

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No. 411 of 2011
Cuttack, this the 30th day of June, 2011

Bhagirathi Ku. Singh Applicant
Vs
UOI & Ors. Respondents

O R D E R

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)
AND
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

.....
The representation seeking redressal of his grievance (as in the present OA) of the Applicant at Annexure-A/6 dated 06-06-2011, appears to be pending with the Respondent No.2. Hence, as agreed to by Learned Counsel appearing for both sides, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the Respondent No.2 to take a view on the pending representation of the Applicant at Annexure-A/6 and communicate the decision to the Applicant within a period of 60 days from the date of receipt of copy of this order.

2. A copy of this order along with copy of the OA be sent to the Respondent No.2 for compliance.


(A.K.PATNAIK)
Member (Judl.)


(C.R.MOHAPATRA)
Member(Admn.)